

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 262 of 1998

New Delhi, dated this the 6th August, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Rishi Pal Singh
S/o Shri Chaman Singh

2. Kanwar Pal Singh
S/o Shri Zile Singh

3. Gajender Singh
S/o Shri Sukhan Singh

4. Satbir Singh
S/o Shri Mahinder Singh

R/o C/o 3/27, Gali No.3, Shastri Nagar,
Mozepur, Delhi. APPLICANTS

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
Sought Block, New Delhi.

2. The General Manager,
Ordnance Factory,
Murad Nagar,
Dist. Ghaziabad, U.P. RESPONDENTS

(By Advocate: ~~Shri~~ VSR Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. With the consent of both sides, this O.A. is disposed of with a direction to respondents to dispose of the claims of the applicants in the light of the directions contained in the order dated 9.2.96 ~~disposed~~ in O.A. No. 2843/91 Kulbir

(2)


Singh & Ors. Vs. UOI & Ors. (Ann. A/9). No
costs.

Mr. Gc
(S.R. ADIGE)
VICE CHAIRMAN (A)

/GK/